

# CENTRAL ELECTRICITY REGULATORY COMMISSION

NEW DELHI

## Petition No. 16/TT/2019

- Subject** : Petition for determination of transmission tariff from COD to 31.3.2019 for 2 Nos. 765 kV line bays at 765/400 kV Raipur Pooling Station (Powergrid) for Raipur PS (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line under "Powergrid works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B),' for tariff block 2014-19 period.
- Date of Hearing** : 18.11.2019
- Coram** : Shri P.K. Pujari, Chairperson  
Dr. M. K. Iyer, Member  
Shri I. S. Jha, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd. and 13 Others
- Parties present** : Shri Amit Kumar Jain, PGCIL  
Shri Zafrul Hasan, PGCIL  
Shri S. S. Raju, PGCIL

## Record of Proceedings

The representative of the petitioner submitted that they initially filed the instant petition for determination of tariff for 2 Nos. 765 kV line bays at 765/400 kV Raipur Pooling Station (Powergrid) for Raipur PS (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line under "Powergrid works associated with additional System Strengthening Scheme for Chhattisgarh IPPs (Part-B),' for 2014-19 tariff period. He submitted that one line bay at Raipur Pooling Station was idle charged on 8.5.2018 and the other on 27.11.2018 and accordingly the subject asset was split into two Assets: **Asset I:** 1 No. 765 kV line bay at 765/400 kV Raipur Pooling Station (Powergrid) for Ckt-1 of Raipur PS (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line and **Asset II:** 1 No. 765 kV line bay at 765/400 kV Raipur Pooling Station (Powergrid) for Ckt-2 of Raipur PS (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line. He submitted that inadvertently in affidavit dated 5.4.2019 the date of proposed COD of the instant line bays at Raipur Pooling Station was mentioned as 30.11.2019 instead of 30.11.2018. He further requested to approve the COD of the instant line bays under proviso (ii) of Regulation 4(3) of 2014 Tariff Regulations as the line bays could not be put to regular use as the associated transmission line being executed by Adani Power Limited through TBCB route was not complete. He submitted that the petitioner has filed the CEA certificate, WRLDC certificate in support of idle charging and CMD certificate in respect of the aforesaid assets and prayed for grant of provisional tariff.



2. The Commission directed the petitioner to file an affidavit to the effect that inadvertently the date of proposed COD of the aforesaid assets was mentioned as 30.11.2019 instead of 30.11.2018. The Commission further directed the petitioner to submit the following information on affidavit with advance copy to the respondents by 16.12.2019:-

- a) As per the Investment Approval, the instant assets were to be scheduled to be completed by November, 2018 matching with associated transmission line. Duration of the project to be commissioned be given in months.
- b) Extant status of Raipur PS (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line being implemented through TBCB route by Adani Power Limited. If it is completed, furnish documentary proof;
- c) Proof of co-ordination and correspondence with Adani Power Limited with regard to Raipur PS (Powergrid)-Rajnandgaon (TBCB) 765 kV D/C line being implemented through TBCB route;
- d) The details of time over-run as per prescribed format:

Activity	Schedule		Actual		Time over run in months or days	Reason(s) if any
	From	To	From	To		
LOA						
Supplies of structure, equipment etc.						
Civil Work & Erection						
Testing and commissioning						
Any other reasons for delay, if any						

3. The Commission further directed the respondents to file reply to the petition by 20.12.2019 with copy of the same to the petitioner and the petitioner to file rejoinder, if any, by 30.12.2019. The parties are directed to comply with the directions within the timeline specified and no extension of time shall be granted.

4. The petition shall be listed for final hearing in due course of time for which separate notice will be issued.

**By order of the Commission**

sd/-  
(V. Sreenivas)  
Dy. Chief (Law)

